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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 1229/2018 & IA-15395/2018, IA-15396/2018, IA-15397/2018, IA . 15394/2018

KAMDHENU LIMITED

.....Plaintiff

Through: Mr. SK. Bansal, Mr. Rishi Bansal,
Mr. Pankaj Kumar, Mr. Kapil
Kumar Giri and Mr. Karan Agarwal
Advocates.

Vs.

JINDAL STEEL AND POWER LIMITED AND ORS.

.....Defendants

Through: None

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

ORDER

06.11.2018

IA No.-15395/2018 (Exemption from filing additional documents)

Allowed and be filed latest by the filing of replication.
The application is disposed off.

IA No.-15396/2018 (Exemption for filing clear legible copies)

Allowed, subject to just exceptions.
The application is disposed off.

IA No.-15397/2018(under section 149 r/w Section 151 CPC, 1908)

Counsel for the plaintiff has handed over the court fees. The same be
checked. The time for deposit the court fees extended till filing thereof today.
The application is disposed off.

CS(COMM) 1229/2018 and IA No. 15394/2018

The suit has been taken up today; a holiday, as per direction of the
Hon'ble Judge Incharge (Original Side).

The counsel for the Plaintiff has been heard and Plaintiff & documents filed therewith perused.

I have also seen the impugned video on YouTube as well as the summary of the impugned report of Defendant No. 2 i.e. First Construction Council (FCC) on the website of the Economics Times.

The Counsel of the Plaintiff on enquiry states that the plaintiff is not a member of Defendant No. 2 i.e. First Construction Council (FCC) and FCC is a purely private body funded by its members. He, however, states that he is not aware whether the defendant No. 1 Jindal Steel and Power Limited is a member of Defendant No. 2 i.e. First Construction Council (FCC).

Issue Summons in the suit and notice of application of interim relief to the defendants returnable for 15.11.2018.

The Plaintiff has made out a case of grant of Ex-Parte Injunction.

Till further orders, Defendants Nos. 1 to 5 i.e. Jindal Steel and Power Limited, First Construction Council, Facebook Inc., Facebook India and YouTube LLC are restrained from displaying, disseminating, propagating the report titled as "Is India's 5.7 Trillion Infrastructure Investment at Risk?" and any leaflets, pictures, videos based thereon including the videos appearing on:

- <https://www.youtube.com/watch?v=f7CEgdaOYtw>
- <https://www.youtube.com/watch?v=IFHdSbXIz8w>
- <https://www.youtube.com/watch?v=1WwWlan5p9Y>
- <https://www.facebook.com/FIRSTConstructionCouncil/videos/450288185494345/>

in relation to TMT steel bars under the trademark of KAMDHENU in any manner whatsoever.

As far as Defendant No 6 WhatsApp Inc. is concerned, the counsel for the plaintiff states that pursuant to the recent directions of the Hon'ble Supreme Court of India, the Defendant No.6 has already appointed a grievance

Officer. The Defendant No.6 is directed to, in accordance with the direction of Supreme Court, take appropriate action with respect to the impugned content aforesaid on its platform.

Provision of order 39 Rule 3 CPC be complied forthwith.

Subject to the order of the Hon'ble Judge Incharge, list the matter before appropriate Bench on 15th November, 2018.

As prayed, Dasti under the signature of court master.

NOVEMBER, 06, 2018

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RAJIV SAHAI ENDLAW. J.

Zafar
6/11/18
Shaheed Ul Zafar
Court Master
High Court of Delhi
New Delhi